

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL CHENNAI**

REGIONAL BENCH – COURT NO. IV

Excise Appeal No.41745 of 2019 - SM

[arising out of Order-in-Appeal No.243/2019(CTA-II), dated 05.09.2019 passed by Commissioner of GST & CE (Appeals-II), Chennai]

M/s.Indrad Auto Components
[A Division of Lucas TVS Ltd.,]
A-1-F-55, SIDCO Industrial Estate,
Maraimalai Nagar,
Chennai 603 219.

Appellant

VERSUS

Commissioner of Central Tax
GST Outer,
O/o Commissioner of GST & CE,
MHU Complex, Anna Salai,
Chennai – 600 035.

Respondent

Appearance:

Shri N. Ramasamy, Advocate for the Appellant
Shri S. Balakumar, Authorized Representative for the Respondent

CORAM : HON'BLE Ms. Sulekha Beevi C.S, MEMBER (JUDICIAL)

Date of Hearing : 01.07.2021
Date of Decision :01.07.2021

FINAL ORDER No. 41635 / 2021

The learned counsel for the appellant Shri N. Ramasamy submitted that the appellant has opted for SVLDR Scheme and that they have obtained the discharge certificate. In such circumstances, the appeal is dismissed.

(Dictated and pronounced in open court)

**(Sulekha Beevi C.S.)
Member (Judicial)**

Ksr

ksr